

[Sari Sanjiva Reddy]

or 70 per cent, and the foreign component will be much less. The engineers who came in connection with Bhilai or Rourkela were in hundreds. This time it will be only a few dozen next time probably it will be nil. Like that we are proceeding. It is not as if in ten years, we have not progressed. There is no use saying that we are still where we were ten years ago and that it will take a century to do things on our own. I am not pessimistic like that. In the next five years, by the end of the next plan, I think we will be able to stand on our own legs. There is absolutely no difference of opinion on this aspect. Therefore, I have nothing more to say.

Shri Nath Pai: Is it not a fact that the expansion at Durgapur and Rourkela was principally, very largely, substantially, done by Indians and when the original foreign consortia wanted to have it exclusively for themselves, the Government of India naturally opposed it, and actually our Indians did it? If that is true, are we wrong in insisting that the same be applied with regard to Bokaro?

Shri Sanjiva Reddy: No; the Russians say there is a slight difference in the technology. We will be able to discuss this only after the project report is ready. Then we will try to secure as much as possible for the Indian technicians. But today the project report is not ready. Therefore, we are not able to discuss with them. But when we discuss this naturally we will try to take as much as possible, for our own engineers.

17.55 hrs.

PAPER LAID ON THE TABLE—
contd.

VISIT OF THE PRIME MINISTER TO NEPAL

The Prime Minister and Minister of
Atomic Energy (Shri Lal Bahadur

Shastri: With your permission, I would like not to read it out, but to lay on the Table a statement on my visit to Nepal [Placed in Library. See No. 4421/65].

17.55½ hrs.

CALLING ATTENTION OF URGENT
PUBLIC IMPORTANCE—contd.

(iii) REPORTED FLIGHT PAKISTANI
PLANES OVER INDIAN TERRITORY CARRY-
ING TROOPS ETC., FROM WEST PAKISTAN
TO EAST PAKISTAN—contd.

Shri U. M. Trivedi (Mandsaur): Is it not a fact that producing of false manifests knowingly and believing them to be false is an offence under the Customs Act, which offence entails forfeiture of the vessel wherein the goods are carried and lays the culprit open to prosecution and punishment; if so, why have the Government agreed to release the aircraft and the pilot and other officers concerned?

The Minister of Defence Production in the Ministry of Defence (Shri A. M. Thomas): In this matter, certainly a serious view was taken of the infringements that have been made mention of in the statement that I have made in the House in the morning. But since the matter was between one Government and another, we informed them we were unable to permit a clearance of the aircraft for onward flight across India to Dacca; we informed them that the aircraft was at liberty to return to West Pakistan, for which flight clearance would be given on request. In pursuance of that, the aircraft has returned to West Pakistan.

Shri U. M. Trivedi: That is the very question I have asked. You have not answered the question.

Shri A. M. Thomas: I have said that it being a Government to Government business—we have also courier flights